Name of the Corporate Debtor: M/s Magnifico Minerals Private Limited; Date of Commencement of CIRP: 07.08.2024; List of Creditors as on: 28.11.2025 Annexure-3 Summary of List of Secured Financial Creditors (other than financial creditors belonging to a class of creditors) w.r.t. Form C Name of Creditor Nature of Claim Details of Claim Details of Claim admitted Whether Amount of Claim Amount Details of Details of Amount of Details of Amount Reason Remarks, if any received related Voting Share in CoC under Verification Security guarantee, if any mutual any mutual of claim for Claim Amount Claimed (Rs.) Date of Date of Amount of claim party? (Rs.) Continge Interest any, held in credit, debts credit, Inadmiss not Receipt admission/upd | admitted (Rs.) nt Claim relation to etc. - may be debts etc. ible admitted (Rs.) claim set off may be set against the off against claim, if any the (Rs.) claim, if any Prudent ARC Limited Debt assigned vide 1,664,978,620 20.09.2024 Secured Creditor (FC) 05.09.2024 1,664,978,620 (Assigned from Central No 29.19 Annexure-A assignment Agreemen dated 27.11.2025 Bank of India) Prudent ARC Limited Debt assigned vide Secured Creditor (FC) 889,880,705 20.09.2024 889,880,705 (Assigned from State Bank 06.09.2024 No 15.62 Annexure-A assignment Agreeme of India) dated 26.02.2025 Prudent ARC Limited Debt assigned vide (Assigned from Union Secured Creditor (FC) 07.09.2024 281,785,076 20,09,2024 281,785,076 No 4.95 Assignment Annexure-A Bank of India) Agreement dated Prudent ARC Limited Debt assigned vide (Assigned from Bank of Secured Creditor (FC) 10.09.2024 1,455,383,453 20.09.2024 1,455,383,453 25.52 Annexure-A assignment Agreemen dated 27.11.2025 Baroda) Debt assigned vide Prudent ARC Limited Assignment 1,410,996,918 20.09.2024 (Assigned from Bank of 13.09.2024 1,410,996,918 Secured Creditor (FC) No 24.74 Annexure-A Agreement dated India) 19.07.2025

100.02

5,703,024,772

5,703,024,772

Total (A)



Security Interest

a) Primary Security:

- The whole of the Current Assets of the Corporate Debtor namely, stocks in trade, Stores and Spares not relating to Plant and Machinery (Consumable stores and Spares), Packing Materials, Bills Receivable and book Debts and all other movables, both present and future whether now lying loose or in cases or which are now lying or stores in or about or shall hereinafter from time to time during the continuance of the security of these presents be brought into or upon or be stores or be in or about of the Borrower's factories, premises and Godowns situated at Various places in Delhi in the State of Delhi or wherever else the same may be or be held by and party to the order or disposition of the Borrower or in the course of transit or on high seas or on order or delivery, howsoever and whosesoever in the possession of the Borrower and either by way of substitution or addition. On Ist pari-passu amongst all the lender banks for the working capital facility consortium. (As per the working capital facilities granted Under Consortium)
- Pledge of TDR for WC Non-Fund based limit.

b) Third Party Collateral:

- Property situated at Khata no. 00192, 00249, 00251 & 00042, Khasra no. 190, 32,166 & 167, Village Fhaityabad Nithora Pargana, Loni tehsil, Dist. Ghaziabad UP owned by M/s World Window Exim Pvt Ltd-group concern
- Property situated at Khata no. 00535 & 00536, Khasra no. 1577, 1578 & 1579, Village Loni (Chakbandi Area), Pargana Loni, Tehsil & Dist Ghaziabad UP owned by M/s World Window Estate Pvt Ltd-group concern

c) Personal Guarantee:

Name of Personal Guarantors:

- 1. Mr. Piyush Goyal
- 2. M/s. World Window Exim Pvt Ltd
- 3. M/s. World Window Estate Pvt Ltd
- 4. M/s. Dharitrimaa Urja Pvt. Ltd.

